

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:3387
ANSWERED ON:18.08.2003
MANPOWER RACKET
ANANTA NAYAK

Will the Minister of LABOUR be pleased to state:

- (a) whether the Government are aware of the increase in manpower racket in Delhi and other States;
- (b) if so, the number of incidents which came to the notice of the Government during the last one year and thereafter, State-wise; and
- (c) the action initiated to stop such racket?

Answer

MINISTER OF STATE FOR LABOUR AND PARLIAMENTARY AFFAIRS (SHRI SANTOSH GANGWAR)

(a) to (c): Sporadic complaints are received alleging cheating and exploitation. As and when such complaints are received, the concerned recruiting agents are directed to settle the complaints within a reasonable timeframe. If the recruiting agents fail to do so, action is taken to suspend/cancel his registration. Foreign employers who violate the terms of employment are placed in the 'Prior Approval Category'/blacklisted. Police complaints are also filed against persons/agencies engaging in illegal recruitments for employment abroad.